

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No.82 of 2016 (SZ) And M.A.No.141/2017(SZ)**

**Original Application No.173 of 2016 (SZ) And M.A.No.139 &140/2017 (SZ)**

**Original Application No.175 of 2016 (SZ) And M.A.No.141/2017(SZ)**

Mr. A. Paramasivan

.... Applicant(s) in

Original Application No.82 of 2016 (SZ)

And M.A.No.141/2017 (SZ)

Mr. K.M. Raji

.... Applicant(s) in

Original Application No.173of 2016 (SZ)

And M.A.No.139 &140/2017(SZ)

Mr.S. Srinivasan

.... Applicant(s) in

Original Application No.175of 2016 (SZ)

And M.A.No.141/2017(SZ)

-Vs-

TheTamilnadu Pollution Control Board,

and Others.

....Respondents

**AFFIDAVIT FILED BY THE DISTRICT COLLECTOR,**

**TIRUVALLUR DISTRICT**

I, Dr.Alby John Varghese S/o John Varghese, aged about 33 years, residing at Camp Office, Master Plan complex, Tiruvallur do hereby solemnly affirm and sincerely state as follows:-

2. I humbly submit that the Hon'ble National Green Tribunal, South Zone, Chennai has given following order dated: 15.11.2021 made in Original Application No.82 of 2016 (SZ) and M.A.No.141/2017 (SZ), Original Application No.173 of 2016 (SZ) and M.A.No.139 &140/2017(SZ) and Original Application No.175 of 2016 (SZ) and M.A.No.141/2017(SZ).

*"7. This Tribunal had directed the State Pollution Control Board and also the Joint Committee to submit a further report on the basis of the objections filed by the applicants in O.A. No.173/2016 & 175/2016 regarding their findings on the soil quality, but such a report has not been filed so far.*

*8. The Committee as well as the District Collector and the Pollutions Control Board are directed to comply with the directions issued by this Tribunal by order dated 08.07.2021 and submit the respective reports to this Tribunal on or before 08.12.2021 by e - filing in the form of Searchable PDF / PCR Supportable PDF and not in the form of Image PDF along with necessary hard copies to be produced as per Rules."*

3. It is submitted that, previously the Hon'ble National Green Tribunal, South Zone, Chennai has given following order dated: 08.07.2021 made in Original Application No.82 of 2016 (SZ) and M.A.No.141/2017(SZ), Original Application No.173 of 2016 (SZ) and M.A.No.139 &140/2017(SZ) and Original Application No.175 of 2016 (SZ) and M.A.No.141/2017(SZ).

*"8.The Learned Counsel appearing for the units are also not in a position to mention about the present status of the case pending before the Hon'ble High Court as well. So considering the circumstances, we feel that some more time can be granted to the Committee and also the District Collector, Tiruvallur to submit their respective further report to this Tribunal as directed by earlier orders on or before 30.07.2021 by e- filling in the form of searchable PDF/OCR supportable PDF and not in the form of image PDG along with necessary hardcopies to be produced as per Rules.*

9. The pollution Control Board is also directed to file its independent statement regarding the present status of shrimp cultures farms as to whether they are complying with the statutory norms and whether they are having all the necessary permission to run the units and also assess the soil as well as water analysis and submit an independent report to this Tribunal.”

It is submitted that as ordered by the Hon’ble National Green Tribunal, South Zone, Chennai dated 08.07.2021, the soil and water test reports received from the Senior Agriculture Officer, Soil Test laboratory, Kakkalur, Tiruvallur has submitted before the Hon’ble national Green Tribunal Southern Zone, Chennai for kind perusal.

It is further submitted that, in order to ascertain the equilibrium of environment of the subject shrimp farms and its adjacent agriculture lands, the District Collector, Tiruvallur will be nominated 2 Technical Experts for studying soil and water analysis in the above said shrimp farms and its adjacent Agriculture lands.

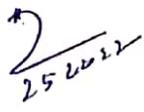
It is submitted that the qualified 29 applications and 29 renewal applications in brackish water has been sent to the Coastal Aqua Culture Authority of India for Registrations and renewal respectively.

It is submitted that, the 37 shrimp farms Owners who were applied for license in brackish water has been rejected and the Electricity Connections of the concerned shrimp farming has been disconnected. It is further submitted that the Electricity Connection was also disconnected in the 1 Case and 15 Nos of Shrimp farms in brackish water and fresh water respectively due to the reason of functioning without valid license

It is therefore humbly prayed that this Hon’ble Court may be pleased to accept the action taken report and thus render justice.

Solemnly affirmed at Chennai and signed his name in my presence on this 25th day of February 2022.

  
DISTRICT COLLECTOR  
TIRUVALLUR

  
25/2/22